

OFFICE OF THE DISTRICT JUDGE OF HOOGHLY
ENGLISH DEPARTMENT

Order No. 109

Dated 18.04.2020

Now it appears that many Judicial officers are praying exemption from their roaster duty but pursuant to the Hon'ble High Court vide No. 1512-RG Dated 08.04.2020, the Courts are required to be functional for hearing urgent matters. Therefore in view of the direction of Hon'ble High Court the **earlier orders regarding exemption of Judicial Officers from roaster duty is hereby treated as cancelled** and all the Judicial officers of this Judgeship are directed to take appropriate steps for hearing urgent matters in their respective Court from **20.04.2020** onwards as per their roaster duty, vide order dated 15.04.2020 in compliance of the direction of the Hon'ble High Court, Calcutta.

All the Judicial Officers are directed to download the Vidyomobile application in their android mobile phone or in their laptops as per the direction of CPC vide memo no. 1514 CPC dated 09.04.220 for the purpose of hearing through video conference, if necessary. All the members of Bar Association are requested to download this application and give consent for hearing through Video conference while filing the application.

Inform all concerned accordingly.

Sd/

District Judge, Hooghly